

TO BE PUBLISHED IN PART II SECTION 3(1) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES.

New Delhi, the: 7-2-77

NOTIFICATION  
INCOME TAX

No. 1651 (F.N. 261/2/77-IT): In exercise of the powers conferred by sub-section (1) of section 122 of the Income-tax Act, 1961 (43 of 1961) and of all other powers enabling it in that behalf and as in partial modification of all previous notifications in this regard the Central Board of Direct Taxes hereby directs that the Appellate Assistant Commissioner of Income-tax of the Ranges specified in Column 2 of the Schedule below shall perform their functions in respect of the persons and incomes assessed to Income-tax or Super Tax in the Income-tax Circles, Wards, and Districts specified in the corresponding entry in col. 3 thereof:


SCHEDULE

| S.No. | Range                           | Income-tax Circles/Wards & Distt.s.  |
|-------|---------------------------------|--|
| 1     | 2                               | 3  |
| 1.    | 'H' Range,<br>New Delhi.        | i) Contractors' Circle, New Delhi.   |
| 2.    | 'G' Range,<br>New Delhi.        | i) Companies Circles-XVII, XVIII, N. Delhi.<br>ii) Special Circle-II, II(Addl.), New Delhi.<br>iii) Trust Circle, New Delhi.<br>iv) Income-tax-cum-estate-Duty Circle,<br>New Delhi.<br>v) Addl. Estate Duty-cum-Income-tax<br>Circle, New Delhi.  |
| 3.    | Special Range-II,<br>New Delhi. | i) Companies Circle-I, IV, VI, IX, XXI &<br>XXII, New Delhi.<br>ii) D-II, District, New Delhi.<br>iii) Lawyers' Circles, New Delhi.<br>iv) Distt. VI(1), (1)(Addl.), (2), (3), (4),<br>(5), (6), (6)(Addl.), (7), (7)(Addl.),<br>(8), (9), (10), (10)(Addl.), (11), (12),<br>(13), (14) & (15), New Delhi.<br>v) Distt. VI, Wards A, A(Addl.), A(I),<br>A(II), B(Addl.), (C), (C)Addl., C(1),<br>C-I(Addl.), D & E, New Delhi. |
| 4.    | Special Range-IV,<br>New Delhi. | i) Companies Circle V, VIII & XI,<br>New Delhi.<br>ii) Special Circles-I, I(Addl.), VII &<br>IX, New Delhi.  |

Where an Income-tax Circle, Ward or District or part thereof stands transferred by this Notification from one Range to another:

Range, appeals arising out of the assessments made in that Income-tax Circle, Wards or District or part thereof and pending immediately before the date of this Notification before the Appellate Assistant Commissioner of the Income-tax of the ranges from whom that Income-tax Circle, Wards or Districts or part thereof is transferred shall from the date this notification takes effect be transferred to and dealt with the by the Appellate Assistant Commissioner of the range to whom the said circle Ward or District of part thereof is transferred.

This notification shall take effect from 7.2.77.

  
P. MISRA.  
( ~~S. RAMASWAMY~~ )  
Under Secretary  
Central Board of Direct Taxes.

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I.T.C.C.

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